

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
Court 2**

**IA/37(MP)2021 in TP 33 of 2019 [CP(IB) 67 of 2018]**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT  
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.04.2021**

Name of the Company: K R Murthy  
V/s  
Rajesh Jhunjhunwala Liquidator of  
Siddharth Tubes Ltd  
Section: 42 r.w 36 & 60(5) IBC

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

Mr. Aditya Singh, advocate, appeared on behalf of the Applicant on getting no objection from the earlier advocate, Ms. Soumya Sharma as she has withdrawn herself from the instant matter.

Mr. Raju Kothari, advocate, appeared on behalf of ARCIL and ACRE.

Mr. Jaimil D, advocate, appeared on behalf of advocate, Mr. Arjun Sheth for the liquidator and submitted that reply has been filed, however, it is not available.

Learned Lawyer for the Respondent is directed to clarify the issue.

Registry is directed to list the IA filed by ACRE along with the instant IA.

Ms. Shree M Kotwal, advocate, is also withdrawing herself from the instant matter.

List the matter on 15.04.2021.

**VIRENDRA KUMAR GUPTA  
MEMBER TECHNICAL**  
Dated this the 1st day of April, 2021

**MANORAMA KUMARI  
MEMBER JUDICIAL**